

**Central Administrative Tribunal
Principal Bench, New Delhi**



**O.A. No.1347/2021
MA No.1733/2021
MA No.1734/2021**

This the 20th day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. R.N. Singh, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Nikhil Poonia
Age 22 years
S/o Shri Rajesh
R/o Vill + Post-Nek
Distt. Meerut (U.P) -250502
Group 'C'
(For the post of Constable in Delhi Police)
2. Himanshu Som
Age 25 years
S/o Shri Jai Veer Singh Som
R/o Barkali Nekpur
Post Sakauti Tanda Meerut UP-250223
Group 'C'
(for the post of Constable in Delhi Police)
3. Shivam
Age 24 years
S/o Dinesh Singh
R/o Vill + Post Kabroot, District –Shamli
U.P.-247776
Group 'C'
(for the post of Constable in Delhi Police)
4. Krishan Singh
Age 20 years
S/o Shri Umed Singh
R/o F-25, Vijay Vihar Phase-2
Near Sec-4 Rohini, Delhi
Group 'C'
(for the post of Constable in Delhi Police)
5. Sanjay
Age 21 years



S/o Shri Krishan
 R/o Vill-Tajipur
 The –Naruaul
 Distt. Mohinder Garh (Haryana)-123001
 Group 'C'
 (for the post of Constable in Delhi Police)

6. Virender
 Age 30 years
 S/o Shri Suresh
 R/o VPO Bhawar Teh. Gohana Sonipat
 Haryana-131302
 Group 'C'
 (for the post of Constable in Delhi Police)
7. Om Prakash Prajapat
 Age 24 years
 S/o Shri Somotya Prajapat
 R/o Gram Jaisinghpura Karanpura
 Alwar, Rajasthan-301409
 Group 'C'
 (for the post of Constable in Delhi Police)
8. Bablu
 Age 25 years
 S/o Shri Sukhveer Singh
 R/o Vill Hasanpur, Post-Lisarh Shamli
 UP-247776
 Group 'C'
 (for the post of Constable in Delhi Police)

..Applicants
 (through Advocate: Shri Sachin Chauhan)

VERSUS

1. Govt. of NCTD through
 The Chief Secretary
 Govt. of NCTD
 Naya Sachivalaya
 Delhi.
2. The Commissioner of Police
 Delhi Police
 Police Headquarters
 Jai Singh Road
 New Delhi -110 001.



3. Joint Commissioner
Delhi Police
Police Headquarters
Jai Singh Road
New Delhi.
4. The Dy. Commissioner of Police
Recruitment Cell
New Police Line
Delhi-9.
5. The Chairman
Staff Selection Commission
Block No.12, CGO Complex
Lodhi Road, New Delhi – 110 003.

... Respondents

(through Advocate: Ms. Esha Mazumdar for R-1 to 4
Shri Y. P. Singh for R-5)

ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

The present application has been filed by the applicants under Section 19 of the Administrative Tribunals Act, 1985 praying therein for the following relief (s) :-

- “8.1 To quash & set aside the result of PE&MT of applicants herein only conducted on 29.6.2021 whereby the applicants has been ‘Disqualified’ in PE&MT of present selection process.
- 8.2 To direct the respondents that PE&MT in respect of applicants herein be-reconducted on any reserve days i.e. fixed for 27.7.2021 to 9.8.2021 in present selection process and if qualified then applicants herein be given appointment to the post of Constable (Exe.) in present selection process with all consequential benefits including seniority & promotion and pay & allowances.
- 8.3 To direct the respondent to bring the records/video-graphy of PE&MT in respect of applicants herein.



Or/and

Any other relief which this Hon'ble court deems fit and proper may also be awarded to the applicants."

2. Issue notice. Learned counsels, who appear for respondents on advance service, accept notice.
3. Shri Chauhan, learned counsel for the applicants submits that the applicants shall be satisfied, if the present OA is disposed of, at this very stage with a direction to the respondents to consider the applicants' aforesaid pending representation dated 08.07.2021, (Annexure A-1) and to dispose of the same by passing a reasoned and speaking order in a time bound manner.
4. We are of the considered view that if such request of the learned counsel for the applicants is accepted, no prejudice is likely to be caused to the respondents.
5. In view of the aforesaid, without going into the merits of the case, the present OA is disposed of with a direction to the respondents to consider the applicants' aforesaid pending representation dated 08.07.2021 (Annexure A-1) and to dispose of the same by passing an appropriate reasoned and speaking order, as expeditiously as possible, and in any case within ten days from the date of receipt of a copy of this order.

6. OA is disposed of in the aforesaid terms.

Pending MAs also stand disposed of accordingly .



(Aradhana Johri)
Member (A)

(R.N. Singh)
Member (J)

/ravi/cc/uma/anjali/

